BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 27th FEBRUARY 1987

Present: Hon'ble Sri Ch. Ramrkrishna Rao - Member (J)

HonIble Sri P.Srinivasan - Member (A)

APPLICATION No. 1596/86

Xavier Francis Carrick No.20 Mutton Butcher Street Camp Belgaum 590 001

- Applicant

(Dr.M.S.Nagaraja, Advocate)

and

- 1. Officer-in-Charge, Records
 The Maratha Light Infantry
 Abhilekh Karyalaya,
 Belgaum 590 009
- 2. The Adjutant General, Organisation Directorate Army Headquarters New Delhi 110011
- 3. The Chief Administrative Officer Adjutant General's Branch Army Headquarters New Delhi 110 011

- Respondents

(Sri M.V. Rao, Advocate)

This application came up for hearing before this Tribunal and Hon'ble Sri Ch.Ramakrishna Rao, Member (J) to-day made the following

ORDER

The facts giving rise to this application are, briefly, as follows. Memorandum No. 2748345/C/41LA dated 23 May 81 ('Memo') was issued by the Officer-in-Charge, Records - R1 to the applicant levelling two charges against him set out in the statement enclosed thereto. The Enquiry Officer ('EO') arrived at the conclusion that the charges against the applicant were established. R1 accepted the report of the EO in his

land

order dated 11-6-84 (Annexure 'M') and imposed the penalty of compulsory retirement from service on the applicant. Aggrieved by this order, the applicant has filed this application.

- 2. Dr. M.S. Nagaraja, learned counsel for the applicant, strenuously contends that during the enquiry his client alleged bias against the EO but it was rejected in appeal; that copies of documents listed in the enclosure to the Memo were not furnished to his client; that witnesses were not called for examination during the enquiry; that the EO max himself entered the arena of controversy in the absence of the delinquent and the presenting officer and the impugned order being not a speaking order is liable to be set aside. Dr. Nagaraja submits that denial of inspection of the documents is a serious infirmity in the proceedings held against his client.
- 3. Shri M.Vasudeva Rao, learned counsel for the respondents, invites our attention to para 12 of the reply filed on behalf of the respondents which reads as follows:

"The applicant attended the Inquiry on 29 Dec 83. Thereafter, vide his application dated 30 Dec 83, abstained from attending the Inquiry. Statements of witnesses recorded in his absence, were, therefore, forwarded to the applicant vide Records, The Maratha Light Infantry, Belgaum vide letter No. 2748345/C/III/98/LA dated 27 Feb 84. Capt SR Kotwal and Sri LM Lad, ex UDC were prosecution witnesses, but their statements were not recorded by the Inquiry Officer in view of the documentary evidence. They were not the Defence witnesses as contended by the applicant. As regards supplying of original documents at the time of issuing Charge Sheet, it was not possible for security reasons. It is clarified that the original documents could not be shown to the applicant, as he did not appear before the Inquiry Officer after 03 Apr 84, i.e. the date of application."

CIN

- 4. We have considered the matter carefully. The respondents have merely stated in the reply extracted above that the original documents were not supplied to the applicants 'for security reasons'. It is a well established proposition that unless copies of the documents are furnished to we the delinquent by the disciplinary authority for inspection thereof is net offered, the enquiry cannot be deemed to have been fairly conducted in the eye of law. If really there is a valid security reason, it should be recorded on the file and disclosed at least when the proceedings are challenged which has not been done in the present case. This omission on the part of R1, in our view, has vitiated the enquiry.
- 5. This apart, we note that while coming to the conslusion that the charges were established, the EO recorded a finding in respect of Charge I that the official seal of the records the Maratha Light Infantry, Belgaum was either affixed by the applicant or by some one else at his instance for his personal gain. In respect of Charge II, he has recorded a finding that 'either the applicant himself has signed as Lt R M Sandhu or got some one else to do the signature for his own personal benefit.' Thus the EO has not recorded a clear finding that the applicant was solely responsible for the alleged mis-conduct. In other words, the EO was in doubt whether the applicant was responsible or some one else, whose identity he has not pin-pointed. We have,

...4

Carl

therefore, no hesitation in holding that the findings of the EO are not categorical and suffer from ambiguity and accordingly, we set as the impugned order (Annexure 'M') which is based on the report of the EO.

- This will not, however, debar the respondents R1 from holding an enquiry afresh, if deemed fit and necessary, after complying with the procedural requirements and in the light of the foregoing. We also direct R1 to re-instate the applicant with all consequential benefits. /
- In the result the application is allowed. No order as to costs.

Charmonsod

P. 1 29

27 | 2187

Member (J) 27 | 87

Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

		Dated: 14/8/87.
CONTEMPT OF COURTAPPLICATION NO IN APPLICATION NO. 1596/86(F)	22	√37 ,)
W.P. NO	nos como e como applica	on management to a surface and an analysis of the surface and
Applicant		,
Shri Xavier Francis Carrick	V/s	The Officer-in-Charge (Records) Maratha Light Infantry, Belgaum
То		
 Shri Xaviar Francis Carrick No. 20, Mutton Sutcher Street Camp Belgaum - 590 001 		 Brigadier M. Chandrasekharan Officer-in-Charge, Records Maratha Light Infantry Abhilekh Karyalaya
2. Shri K.V. Sriniyasan		Belgaum - 590 009

4. Shri M. Vasudava Rao Cantral Govt. Stng Counsal High Court Buildings Bangalore - 560 001

> SPSKYSK*SF#YSER (JUDICIAL)

Encl: as above

Advocate

Advocata

C/o Or M.S. Nagaraja

Ist Main, Gandhinagar Bangalors - 560 009

35, (Above Hotel Swagath)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Contempt of Court Application No _

ORDER SHEET

22 of 1987

Respondent

Applicant

Xavier Francis Carrick

Advocate for Applicant

Dr 145. Nagaraja

vis etticer-in-charge, Records, Maratha Light Intaminy, Belgaum Advocate for Respondent

M. va Kudeva Rao

VC/M(R)

AUGUST 5,1987.

Oder

In this application made under Section 17 of the Administrative Tribunals Act,1935 and the Contempt of Courts Act of 1971 the petitioner has moved this Tribunal to punish the contemnor for wilful disobedience of the order made in his favour on 27-2-1987 in Application No.1596 of 1936 (Annexure-C).

Sri S.K. Srinivasan, learned counsel for the petitioner, in our opinion very fairly and rightly submits that the contemnor had fully complied with the directions issued by the Tribunal and, therefore, this proceeding may be dropped as not pressed. We, therefore, drop the proceedings as 'not pressed'. No costs.

drop the proceedings

VICE-CHAIRMAN.

MEMBER(A)

-True copy-

CENTRAL ADDITIONAL BENCH

BANGALORE

